

HIGH COURT OF DELHI AT NEW DELHI

No. 170/Rules/DHC

Dated: 28.01.2026

PRACTICE DIRECTION

In order to enable blind lawyers to access case files/ records in a seamless and timely manner, Hon'ble the Chief Justice, on the recommendations of the Hon'ble Accessibility Committee has been pleased to issue following Practice Direction for information and compliance by the Registry of this Court:-

- (a) To maintain a database of blind lawyers, on the basis of disability certificate and certificate of practice.**
- (b) Ensure that the pleadings are served in Microsoft Word (.docx) format to blind lawyers, part of this database, in cases in which they are involved.**
- (c) Wherever there is requirement, the annexures should be directed to be typed out/scanned in OCR searchable mode (to ensure their accessibility and legibility) by the Registry and where the same is not feasible, the Registry must ensure that annexures are served to blind lawyers in soft copy form.**

This Practice Direction shall come into force with immediate effect.

By Order

Sd/-
(ARUN BHARDWAJ)
REGISTRAR GENERAL